

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF DIVYASWARNA (OPC) PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | <b>DIVYASWARNA (OPC) PRIVATE LIMITED</b>                                                                                                                       |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 17 <sup>th</sup> May, 2017                                                                                                                                     |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies, West Bengal                                                                                                                            |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U74999WB2017OPC220993                                                                                                                                          |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | 61, Burtolla Street, Ground Floor, Kolkata - 700007, West Bengal                                                                                               |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 07 <sup>th</sup> September, 2022                                                                                                                               |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 180 days from date of Commencement of resolution process, which is 05 <sup>th</sup> March, 2023.                                                               |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Name: Sudipta Ghosh<br>Registration No: IBBI/IPA-001/IP-P00484/2017-18/10872                                                                                   |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | Address: 8, N.N. Mukherjee 3 <sup>rd</sup> Lane, Uttarpara, Hooghly -712258<br><br>E-Mail ID:sudipta_ghosh08@yahoo.com                                         |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Address: 29C, Bentinck Street, 2 <sup>nd</sup> Floor, Kolkata -700001<br>E-Mail ID: cirp.divyaswarna@gmail.com                                                 |
| 11.                  | Last date for submission of claims                                                                                                    | 21 <sup>st</sup> September, 2022                                                                                                                               |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NIL                                                                                                                                                            |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                 |
| 14.                  | (a) Relevant Forms and (b) Details of authorized representatives are available at:                                                    | Weblink: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a><br>Physical Address: As mentioned against item No. 10 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Divyaswarna (OPC) Private Limited on 07<sup>th</sup> September, 2022.

The creditors of Divyaswarna (OPC) Private Limited are hereby called upon to submit their claims with proof on or before 21<sup>st</sup> September, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

**SUDIPTA GHOSH**

Insolvency Professional  
Regn. No.-IBBI/IPA-001/  
IP-P00484/2017-18/10872

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10.09.2022

Place: Kolkata

Sd/-  
Sudipta Ghosh

Name and Signature of Interim Resolution Professional

SUDIPTA GHOSH

Insolvency Professional  
Regn. No.-IBBI/IPA-001/  
IP-P00484/2017-18/10872